

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1518  
ANSWERED ON:14.08.2013  
FAST TRACK COURTS  
Shukla Shri Balkrishna Khanderao Balu Shukla

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the scheme of Fast Track Courts was started as a 100% Centrally sponsored scheme:
- (b) if so, the details thereof;
- (c) whether the Central assistance was curtailed substantially over the years and if so, the details thereof;
- (d) whether various State Governments have borne the extra burden for the period of extension of the scheme; and
- (e) if so, the details thereof along with the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a)to(e) Setting up of subordinate courts is the responsibility of the State Governments under the Constitution of India. Fast Track Courts (FTCs) were set-up to handle long pending cases on the recommendation of Eleventh Finance Commission (EFC) under which grants were provided to States to cover the full cost of the FTCs for the five year period 2000-01 to 2004-05. Government continued the grant to States for FTCs for another six years, till 31.3.2011. States were free to meet any expenditure in excess of the grant provided by the Central Government. The Central Scheme of grant to States for FTCs was discontinued after 31.3.2011. However, some States have continued FTCs beyond 31.3.2011 with their own resources. In its judgment dated 19.4.2012 in Brij Mohan Lal case, the Supreme Court has accepted the policy decision of the Central Government not to finance the FTC scheme beyond 31.3.2011.